

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 108 of 2011 & IA No. 178 of 2011

Dated **3rd January, 2012**

Present Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tamil Nadu Electricity Board ...Appellant
Versus
Sree Rengaraj Power (P) Ltd. & Anr.Respondents

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the respondent (s): : Mrs. N. Shoba,
Mr. Sriram J. Thslspathy &
Mr. V. Adhimoolam for R-1

ORDER

We have heard the learned counsel for the parties. The learned counsel for the parties are directed to file their respective written submissions after serving copy on the other side.

The learned counsel for the Respondents seek sometime to file the reply. They are directed to file the reply after serving copy on the other side on or before 17th February, 2012.

Post the matter on **17th February, 2012** for reporting compliance.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/k